

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. CPC 114 of 1997
(O.A. 274 of 1996)

Date of Order : 26.8.1999

Present : Hon'ble Mr. D. Purkayastha, Judicial Member.

Hon'ble Mr. G. S. Maingi, Administrative Member.

DURGAGATI MOOKHERJEE

Vs.

TAPAN KUMAR CHATTERJEE ALIAS
T. K. BANERJEE, ADDL. DIRECTOR,
C. G. H. S. & ANOTHER

For the applicant : Mr. Balai Chatterjee, counsel.
Ms. B. Mondal, counsel.

For the alleged contemners : Mrs. Kanika Banerjee, counsel.

ORDER

D. Purkayastha, J. M.

Heard ld. counsel appearing for both the parties.

2. Ld. counsel for the alleged contemners, Mrs. Kanika Banerjee, submits that the applicant was asked to fill up the requisite forms for the purpose of payment in question, as per the direction of this Tribunal, but the applicant did not do so. Hence the payment could not be made to him.

3. This Tribunal had disposed of O.A. 274 of 1996 on 14.1.1997 with certain directions and the respondents were directed to reimburse the cost of the medicine if the applicant had actually used the same after prescription by the authorised medical specialist.


4. In view of the above position, the applicant shall fill up the requisite forms alongwith the cash memo for the purpose of receiving the payment.

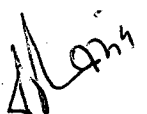
5. Ld. counsel for the applicant submits that the applicant is bedridden and cannot move and there is none to look after him in

the family.

6. In view of the peculiar circumstances, we direct the respondents to send one responsible officer with the requisite forms to the applicant for filling up the same, as per the requirement of the department. Applicant shall fill up the said forms and the payment shall be made to him within 15 days from today.

7. With the above observation, this contempt petition stands disposed of. No order is made as to costs.


(G. S. Maingi)
Administrative Member


(D. Purkayastha)
Judicial Member

r.s.